

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 5537  
TO BE ANSWERED ON 4<sup>TH</sup> APRIL, 2025**

**DISPARITY IN RECOGNITION OF PG QUALIFICATION**

†5537. SHRI HARENDRA SINGH MALIK:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the reasons for the disparity in the recognition of postgraduate qualifications of CPS Mumbai whereas some States allow practice and others do not;
- (b) the measures being taken by the Government to bring uniformity and ensure that these qualifications are recognised across all the States and Union Territories;
- (c) the reasons for not recognising and giving priority to the students who have cleared the examination and bringing them into the mainstream despite the fact that CPS is a centuries-old pre-independence era institution;
- (d) whether the Government proposes to ensure their recognition and give them opportunities to advance their education; and
- (e) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (e): National Medical Commission is a statutory body constituted under National Medical Commission (NMC) Act, 2019. Section 35 of the NMC Act, 2019 mentions about the recognition of medical qualifications granted by Universities or medical institutions in India. Furthermore, any University or medical institution in India which grants an undergraduate or postgraduate or super-speciality medical qualification not included in the list maintained by the NMC, may apply to NMC before starting a course leading to a recognized medical qualification. Some states recognized qualifications of CPS based on the statutory provisions of the concerned state legislation.

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